

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.105
TP/7(AHM)2022 in CP 241 of 2004

Proceedings under Section 9 IBC

IN THE MATTER OF:

Universal Enterprise
V/s
Geeta Prints Ltd

.....Applicant

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan Godiawala, Advocate
For the Respondent : Mr. Priyam Raval, Advocate

ORDER

Today, in the morning, Learned Counsel for the applicant requested adjournment in the matter to which the Proxy Counsel for the respondent, Mr. Priyam Raval, has no objection. However, from the perusal of the previous order sheet, it appears that the applicant is constantly seeking adjournment. Further, both parties have not complied with the order dated 01.11.2023. Last opportunity is given to comply with the same, within a period of seven days from the date of this order. No further adjournment will be granted to either of the parties in the matter.

Re-list for hearing on 10.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)